

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**RAJYA SABHA**  
**UN STARRED QUESTION NO 1746**  
TO BE ANSWERED ON 21.12.2022

**'MANPOWER AND INFRASTRUCTURE FOR PROTECTION OF CHILDREN  
AGAINST OFFENCES'**

1746: SMT. PRIYANKA CHATURVEDI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to State:

- (a) How many Special Juvenile Police units and Child Welfare Probation Officers have been appointed and currently functioning in police stations, district-wise and State-wise details thereof;
- (b) How many female police officers have been appointed for handling investigations under Protection of Children from Sexual Offences (POCSO), district-wise and State-wise details thereof; and
- (c) How many courts are equipped with vulnerable witness safeguards, the details thereof?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) The Ministry of Women & Child Development is implementing a centrally sponsored scheme namely Mission Vatsalya Scheme (erstwhile Child Protection Services (CPS) Scheme) under which support is provided to States and UT Governments for delivering services for children in need and in difficult circumstances universally across the country. The Child Care Institutions (CCIs) established under the scheme support inter-alia age-appropriate education, access to vocational training, recreation, health care, counselling. Further, the Ministry regularly engages with all State/UTs and from time to time has shared various advisories and guidelines for continued and uninterrupted delivery of services and also for effective implementation of the scheme. State/UTs wise Special Juvenile Police Units (SJPUs) as 31.03.2022 is at Annexure-I.

The details of DCPU and CCI staff norms, as per Guidelines of Mission Vatsalya Scheme, are also given as under :

- I. District Child Protection Unit (DCPU) functions under the overall supervision of District Magistrate in ensuring delivery of services to the children in need of care

and protection in the district. Under the DCPU, there is provision of one District Child Protection Officer (DCPO), two Protection Officers, One Legal-cum-Probation Officer, One Counsellor, two Social workers, One Accountant, One Data Analyst, One Assistant-cum-Data Entry Operator and two Outreach Workers. Further, number of Outreach workers can be increased up to a maximum of five on the basis of population and geographical spread of district. Number of Social workers can also be increased up to maximum of three on the basis of population and as per the need.

- II. Child Care Institutions (CCIs) as envisaged under the Juvenile Justice (Care and Protection of Children) Act, 2015 (as amended in 2021), empowers the State Governments either by itself or in collaboration with voluntary organizations to set up homes in every district or group of districts for the reception and residential care of Children in need of Care and Protection (CNCP) and Children in Conflict with Law (CCL). The CCIs established support inter-alia age-appropriate education, access to vocational training, recreation, health care and counselling. The composition of staff in various CCIs is as under :

Sl. No.	CCIs	Staff
1	CCIs with the Capacity to Accommodate 50 Children	One officer in-charge (Superintendent), One Counsellor, One Probation Officer/Chld Welfare Officers/Case Workers, Two House Mother or House Father, One Paramedical Staff, One Store keeper-cum-Accountant, One Educator, One Art & Craft-cum-Music Teacher, One PT Instructor -cum-Yoga Trainer, Two Cook, Two Helper-cum-Night Watchmen preferably Women in Girl Child CCI.
2	CCI of 50 Children with Special Unit of 10 Children With Special Needs	One Special Educator/Therapist, One Nurse (Female) and One Care Taker-cum-Vocational Instructor.
3	CCIs with the capacity to accommodate 25 children	One officer in-charge (Superintendent), One Counsellor, One Probation Officer/Chld Welfare Officers/Case Workers, One House Mother or House Father, One Paramedical Staff, One Store keeper-cum-Accountant, One PT Instructor-cum-Yoga Trainer, One Cook, One Helper-cum-Night Watchmen and One House keeper
4	CCI of 25 Children with Special Unit of 05 Children With Special Needs	One Special Educator/Therapist, One Nurse (Female) and One Care Taker-cum-Vocational Instructor

5	Specialised Adoption Agency (SAA)	One Manager/Coordinator, One Social Worker-cum-Early childhood Educator, One Nurse, One Doctor (Part-time), Six Ayahs and One Chowkidar
6	Open Shelter	One Project Coordinator-cum-Counsellor, One Social Worker, Two Care Givers-cum-Bridge Course Educator, Three Outreach Workers (Number of Outreach Workers can be increased up to a maximum of five on the basis of population and geographical spread of District) and One Helper for Cleaning and Cooking purposes.

Further, as informed by Ministry of Home Affairs, 'Police and Public Order' are State subjects as per Seventh Schedule of the Constitution and State Governments are competent to deal with offences as per extant laws. However, MHA has advised the State Governments/UTs to ensure appointment of Child Welfare Officers in Police Stations.

(b) As informed by MHA, the data of female police officers appointed for handling investigations under Protection of Children from Sexual Offences (POCSO), district-wise and State-wise is not maintained centrally.

(c) The information is not maintained centrally.

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**Annexure-I****STATEMENT REFERRED TO IN PART (A) OF REPLY TO RAJYA SABHA UNSTARRED QUESTION NO. 1746 TO BE ANSWERED ON 21.12.2022 ASKED SMT. PRIYANKA CHATURVEDI INDICATING STATE/UT WISE DETAILS OF SJPU S AS ON 31.03.2022**

<b>State/UT wise details of SJPU s as on 31.03.2022</b>		
<b>S. No.</b>	<b>Name of the State</b>	<b>No. of SJPU s</b>
1	Andhra Pradesh	13
2	Arunachal Pradesh	26
3	Assam	33
4	Bihar	44
5	Chhattisgarh	29
6	Goa	2
7	Gujarat	33
8	Haryana	22
9	Himachal Pradesh	13
10	Jammu & Kashmir	22
11	Jharkhand	26
12	Karnataka	50
13	Kerala	20
14	Madhya Pradesh	54
15	Maharashtra	36
16	Manipur	16
17	Meghalaya	12
18	Mizoram	11
19	Nagaland	13

20	Odisha	36
21	Punjab	23
22	Rajasthan	42
23	Sikkim	4
24	Tamil Nadu	38
25	Telangana	31
26	Tripura	8
27	Uttar Pradesh	75
28	Uttarakhand	13
29	West Bengal	39
30	Andaman & Nicobar Islands	3
31	Chandigarh	1
32	Dadra & Nagar Haveli and Daman & Diu	3
33	Delhi	18
34	Lakshadweep	0
35	Ladakh	2
36	Puducherry	4
	<b>Total</b>	<b>815</b>